

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

O.A.No.232/2017

Ahmedabad, this the 22nd day of February, 2018

Coram :

Hon'ble Dr. K.B.Suresh, Member (J)
Hon'ble Shri K.N.Shrivastava, Member (A)

1. Alok Mishra,
Son of Shri Laxminath Mishra,
Aged about 32 years,
Residing at:
C-104, Aryman Apartment,
Anand Party Plot Road, New Ranip,
Ahmedabad-382470.
Working as Custom Inspector,
SVPI Airport, Ahmedabad.
2. Kamal Kishor Sharma,
Son of Shri OM Prakash Sharma,
Aged about 33 years.
Residing at:
74/881, Ambika Apartment,
Near Shastri Nagar BRTS Naranpura,
Ahmedabad- 380 012.
Working as Custom Inspector,
SVPI Airport, Ahmedabad.
3. Ravi Shanker,
Son of Shri Jagdish Chandra,
Aged about 34 years,
Residing at:
C-202, Dharti Crystal Apartment,
IOC Road, Chandkheda,
Ahmedabad.-382424.

Working as Inspector,
Central Excise and Service Tax,
Tax Audit-2, Ahmedabad. Applicant

(By Advocate : Shri A.L.Sharma)

Versus

1. Union of India,
Represented by Secretary,
Ministry of Finance,
North Block, New Delhi-110 001.
 2. The Chairman,
Central Board & Excise & Customs,
North Block, New Delhi-110 001.
 3. The Chief Commissioner of Central Excise , Customs & Service Tax,
Vadodara Zone,
2nd Floor, Central Excise Building,
Race Course Circle,
Vadodara-390 007.
 4. Manish Malhotra,
Working as Custom Inspector,
SVPI Airport, Ahmedabad.
 5. Ms. Yogita Jain,
Working as Custom Inspector,
SVPI Airport, Ahmedabad.
 6. Bimal V. Devrukhkar,
Working as Custom Inspector,
SVPI Airport, Ahmedabad. Respondents
- (By Advocate : Ms. R.R.Patel, Shr Joy Mathew)

ORDER (ORAL)

Per : Hon'ble Dr. K.B. Suresh, Member (J)

We have heard the matter today.

2. It appears that the OA is covered by the decision passed in the OA No.169/2018 decided on 15.1.2018 by the Principal Bench, New Delhi.

3. Therefore, after having explained the matter, we have gone through the aforesaid order dated 15.1.2018 at para-4 passed in OA No.169/2018 by Principal Bench, New Delhi. It reads as follows :

“In view of the above, this OA is disposed of at the admission stage without going into the merits of the controversy with a direction to the respondents to examine the case of the applicants in the light of the judgment passed in OA No.3405/2014 and pass appropriate order in accordance with law within a period of two months from the date of receipt of a copy of this order.”

4. We also adopt the same order. Therefore, the case of the applicant shall be looked into a fresh in the light of the judgment passed in OA No.3405/2014 of the Principal Bench and as stated in the order mentioned above within a period of two months from the date of receipt of a copy of this order. In the interregnum, no other orders may be issued.

5. The OA stands disposed of with the above direction. No costs.

(K.N.Shrivastava)
Member (A)

(K.B.Suresh)
Member(J)